Matters raised

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, yesterday, Shri K.N. Balagopal came to me and talked about it. Yesterday itself, a team of three doctors, two from NCDC and one from CRI, Kasauli have been sent to that place. They are inquiring into the matter, and they will be reporting it by tomorrow. They will take necessary action. I have said that all support from our side will be there.

MR. DEPUTY CHAIRMAN: Mr. Minister, it has been reported that there is a shortage of preventive medicines.

SHRI JAGAT PRAKASH NADDA: Sir, we will take care of it. ... (Interruptions)

MR. DEPUTY CHAIRMAN: The Minister has already replied to it. That is over. ...(Interruptions)...

SHRI T.K. RANGARAJAN: Sir, yesterday, the Chief Minister of Tamil Nadu called the officials. They have discussed this issue. ... *(Interruptions)*...

Continuing attacks on people of North East in different parts of the country

SHRI RITABRATA BANERJEE (West Bengal): Mr. Deputy Chairman, Sir, this is a matter of great concern. This is regarding the continuing attacks on the people of North-East in different parts of the country and also in the National Capital. The incident started with the killing of Nido Taniam, an Arunachal Pradesh student, who was killed in Delhi. After that there has been rape of a girl from Manipur. She was also killed. Three youths from Nagaland were thrashed and injured in the Sikanderpur area in Gurgaon. Then you have the incident of a Manipuri boy who could not speak Kannada. He was, mercilessly beaten up in Bangalore. We believe that there are, no doubt, racist biases in such attacks. It is imperative that citizens from any part of the country are able to live in peace and harmony and pursue their work or studies in the capital of India and elsewhere without being subject to racist attacks and discrimination. Already, the hon. Minister, Shri Kiren Rijiju, has said that no stones will be left unturned to stop racist attacks and that the Centre will soon be implementing the recommendations of the M.P. Bezbaruah Committee. The Government has also said that it will be setting up an exclusive Helpline in Gurgaon. Now this has to be set up in all metropolises. The reaction of the Administration also, at times, has been under scanner. There has been a bias in that also. Particularly, we have seen cases of Africans against whom this racist thing has come into play. Now, while all necessary actions and measures need to be taken to ensure the safety and security of the people, I urge upon this august House that the Central Government needs to consider

it.

with Permission

drafting of a strong anti-racist law in order to curb such incidents of racial discrimination and attacks. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Tapan Kumar Sen.

SHRI JOY ABRAHAM (Kerala): Sir, I associate myself with the point raised by Shri Ritabrata Banerjee.

SHRI G.N. RATANPURI (Jammu and Kashmir): Sir, I also associate myself with

SHRI PANKAJ BORA (Assam): Sir, I also associate myself with it.

SHRI SANTIUSE KUJUR (Assam): Sir, I also associate myself with it.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I also associate myself with it.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I also associate myself with it.

श्रीमती रजनी पाटिल (महाराष्ट्र) : महोदय, माननीय सदस्य ने जो विषय उठाया है, मैं अपने को इससे सम्बद्ध करती हूं।

डा. विजयलक्ष्मी साधौ (मध्य प्रदेश) : महोदय, माननीय सदस्य ने जो विषय उठाया है, मैं अपने को इससे सम्बद्ध करती हूं।

Reported move to denationalise coal industry

SHRI TAPAN KUMAR SEN (West Bengal): Mr. Deputy Chairman, Sir, I stand here to express my serious indignation on the manner in which a backdoor conspiracy is going on. ...(*Interruptions*)... Sir, how can I speak when there is noise?

MR. DEPUTY CHAIRMAN: You go ahead.

SHRI TAPAN KUMAR SEN: Sir, I stand here to express my strong opposition against the conspiracy of backdoor privatization of the coal mining sector in the country by way of tampering the Coal Nationalisation Act, 1973 which had been a turning event in India's economic history and which led to multiplication of the coal production thereby helping the entire industrial economy. I understand that an Ordinance is required to take care of the direction of the Supreme Court in the matter of Coalgate Scam to take back the coal blocks corruptly allotted to various agencies during the previous regime. I understand the need. But, despite the proven failure of the entire Private corporate houses to mine coal, -- in a span of 20 years, when they have been allotted 200 plus blocks, and only